



2026:AHC:41278

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2751 of 2026

Smt. Priyanka Srivastava

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 30

HON'BLE VIKAS BUDHWAR, J.

1. Heard Shri Rahul Pandey, learned counsel for the writ petitioner and Shri Prashant Kumar Mishra, learned Standing Counsel for the State.

2. The grievance of writ petitioner is that the husband of writ petitioner, namely, named, Sandeep Kumar Srivastava, was posted as Assistant Accountant, who died in harness on 19.10.2025. According to the writ petitioner, she is entitled to family pension, gratuity, G.P.F., G.I.S., etc.

3. Learned Standing Counsel, while inviting attention towards page nos.24 and 27 of the paper book, has submitted that as a matter of fact, inquiry was conducted against the conduct of the writ petitioner wherein it was found that he was involved in scam. He, however, submits that the claim of the writ petitioner needs adjudication at the first instance by respondent no.2/Director Treasury, U.P., Jawahar Bhawan, Lucknow.

4. Considering the submissions were made across the Bar, the writ petition stands disposed of requiring the writ petitioner to prefer a comprehensive representation along with a self attested copy of the writ petitioner and certified copy of the order passed today, before respondent no.2, who shall in

collaboration with the other authorities whose participation would be needed, proceed to pass an order. Considering the claim of the writ petitioner for terminal benefits within a period of two months.

5. With the said observations, the writ petition stands **disposed of**.

February 24, 2026

A.N. Mishra

(Vikas Budhwar,J.)